
(1991) 01 SC CK 0033

In the Supreme Court Of India

Case No : Spl. Leave Petition (Civil) No. 8032 of 1990

S.P. Gupta and others

APPELLANT

Vs

U.P. State Electricity Board and others

RESPONDENT

Date of Decision : 18-01-1991

Acts Referred:

Constitution of India, 1950 — Article 136

Citation : AIR 1991 SC 1309 : (1991) 5 JT 115 : (1991) 1 SCALE 46 : (1991) 2 SCC 263 : (1991) 1 UJ 364

Hon'ble Judges : S. Ranganathan, J;J. S. Verma, J;D. N. Ojha, J

Bench : Full Bench

Final Decision : Dismissed

Judgement

S. Ranganathan, J.—The petitioners were respondents 3 to 11 in writ petition no.3031 of 1987 before the Allahabad High Court. The said writ petition was disposed of by the High Court on 26.9.1989 following its earlier order in W.P. 1454/76. It appears that, before the writ petition was decided in a manner adverse to the present petitioners, they had not been served with any notice in the writ petition though they were eo nomine parties thereto. The petitioners, therefore, preferred SLP No. 1329 of 1989 before this Court. On 23.11.1989 this SLP was dismissed by this bench with the following one line order:

The SLP is dismissed.

Thereafter, the present petitioners filed a Civil Miscellaneous Petition in the SLP, purportedly one seeking clarification of the earlier order of the court. The following order was passed on this application on 14.12.89:

Counsel for the petitioners seeks leave to withdraw this application. The application is dismissed as withdrawn.

2. Subsequently, the petitioners had filed a review petition before the Allahabad High Court seeking a review of its earlier order on the writ petition. The High Court dismissed the review petition on 2.4.1990 as being without merit in view of

the fact that the SLP against the order sought to be reviewed had already been dismissed by this Court.

3. The petitioners have preferred the present SLP the order of the Allahabad High Court dated 2.4.90. Shri Mohanty, learned Counsel for the petitioners, submits that neither the cryptic order of dismissal of the original SLP nor the order on the miscellaneous application filed by the petitioners could stand in the way of the Allahabad High Court considering the review petition filed before it on merits. In support of this contention he relied, inter alia, on the observations in *Daryao and Others Vs. The State of U.P. and Others, State of Orissa v. Dr. (Miss) Binapani Dei and Ors.* 1967 (2) S.C.R. 825, *Workmen or Kale and Others Vs. Deputy Director of Consolidation and Others*, and *Indian Oil Corporation Ltd. v. State of Bihar and Ors.* 1957 (167) ITR 397.

4. On the other hand, the learned Counsel for the respondent submitted that the petitioner's only grievance against the original order in WP No. 3031/87 was that no notice had been served on the petitioners before the writ petition was allowed. This, however, was a point specifically taken up in the original SLP filed in this Court. In the subsequent application before this Court, the petitioners had requested this Court to clarify that the order of dismissal of the SLP would not stand in the way of the petitioners moving a review petition in the Allahabad High Court but this was dismissed. In these circumstances, it must be taken that this Court has found no merit in the contention urged by the petitioners against the original order dated 26.9.1989. It is further pointed out that no prejudice had been caused to the petitioners because of the failure to give notice in the writ Petition firstly because the point at issue was directly governed by an earlier decision of the High Court in Writ Petition No. 1454 of 1978 and secondly because in the very order of appointment dated April '89 given to the petitioners it had been clearly stated that the promotion given to them was "purely on ad hoc basis and further subject to the decision of the Honourable High Court in the writ petition No. 3031 of 1987". The petitioners were, therefore, fully aware of the pendency of the writ petition and, though formal notice had not been issued, there was no violation of the principles of natural justice, since they had adequate opportunity to enter appearance in the writ petition and put forward their contentions.

5. We have considered the facts and circumstances of the case. We are of the opinion that there are no grounds to interfere under Article 136 of the Constitution. We need not, for the purposes of this case, examine the precise effect of the earlier orders of this Court and whether they precluded the petitioners from putting in a review application before the High Court. Even assuming that a review application was maintainable and should have been considered by the High Court on merits we do not consider it necessary, in the facts and circumstances of this case, to send the matter back to the High Court for fresh disposal. We are satisfied, having regard to the facts and circumstances of the case outlined earlier, that the petitioners have suffered no prejudice on

account of the procedural lapse pointed out by them and that the dismissal of the review application is justified even on merits. We, therefore, dismiss this petition but make no order regarding cost.